(g) Does not arise.

(h) As already stated above, the Board of Metro Rail Corporations were allowed to take their decision in the matter independently.

Non-compliance of CCA decision regarding allotment to Kendriya Bhandar by DoE

2472. PROF. ANIL KUMAR SAHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Directorate of Estate (DoE) allotted office accommodation/residential units to Kendriya Bhandar;

(b) whether Cabinet Committee on Accommodation (CCA) in November, 2005 decided that existing accommodation would be got vacated over a period of three years and market rates of licence fee would be charged till the date of vocation of office/residential accommodation;

(c) whether Comptroller and Auditor General (C&AG) has found serious mismanagement in the recovery of rent and compliance of CCA decision by the DoE;

(d) the action taken by DoE to comply with the decision of CCA; and

(e) whether CCA has also decided not to made any fresh allotment to Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) Yes, Sir.

(c) No, Sir. Ministry of Urban Development has raised demands from time to time at market rate from Kendriya Bhandar.

(d) Ministry of Urban Development directed Kendriya Bhandar to hand over vacant possession of I/3rd of the units allotted to them, per year and pay market rent with effect from 1.11.2005 till vacation of units.

(e) Yes, Sir.

Substandard interlocking flooring in R.K. Puram

2473. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether interlocking flooring work was carried out during 2011 by CPWD Service Centre, R.K. Puram by charging an amount of Rs. 1041/- from the allottee;

(b) if so, the Sector-wise details with quarter number;

(c) whether interlocking brick used by contractor in the above areas is substandard (length 20, breadth 16 and thickness 6 cms) whereas in other areas the contractor has used good quality of brick (length 22, breadth 17½ and 8 cms);

(d) the specification of brick to be used in the contract given by the CPWD alongwith the contract amount in the above areas (sector-wise, quarter number with plinth area covered);

(e) whether Government proposes to remove the substandard brick from the premises of residents and reinstall good quality of brick; and

(f) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir. The work of interlocking flooring work was carried out during 2011 in Sector-XII, R.K. Puram charging the allottees.

(b) to (d) No, Sir. The work of interlocking paver block tiles is done as per specification mentioned in DSR code 16.68 *i.e.* mm thick. The work is done as per CPWD specification. Contract was made for Sector-XII only for Rs.9.66 lacs including other items also.

(e) and (f) Does not arise.

Fund for Haryana and Uttar Pradesh for urban development work

2474. SHRI SHADI LAL BATRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has approved urban development work under different schemes in Haryana and Uttar Pradesh during the last three years;

(b) if so, the scheme-wise details thereof;

(c) the State-wise, and scheme-wise total amount sanctioned by Government; and

(d) the progress made so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (d) Yes, Sir. The details of projects in the States of Haryana and Uttar Pradesh under various schemes of Ministry of Urban Development are as under:

(i) Under Urban Infrastructure and Governance (UIG), a component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), 4 projects costing Rs. 69,720.70 lakh, with a committed Additional Central Assistant (ACA) of Rs. 34,860.35 lakh have been approved for the State of Haryana, out of which, an amount of Rs. 17788.48 lakh has already been released. Similarly, 33 projects costing Rs. 536,361.94 lakh with a committed ACA of Rs. 269,660.09 lakh have been approved for the State of Uttar Pradesh, out of which an amount of Rs. 178,491.79 lakh has already been released. These projects are running successfully.